

ITEM NO.21

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 129/2022

SUKASH CHANDRA SHEKHAR @ SUKESH &amp; ANR.

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ANR.

Respondent(s)

(FOR ADMISSION

IA No. 77348/2022 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 66773/2022 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 84409/2022 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

Date : 17-06-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE VIKRAM NATH

(VACATION BENCH)

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.  
Mr. Arijit Prasad, Sr. Adv.  
Mr. Ashok K. Singh, Adv.  
Ms. Ankita Baluni, Adv.  
Mr. Deepak Kumar, Adv.  
Mr. Tanishq Mehta, Adv.  
Mr. Sandeep K. Bhardwaj, Adv.  
Ms. Vinita Singh, Adv.  
Mr. Aftab Ali Khan, AOR

For Respondent(s) Mr. K.M. Nataraj, Adv.  
Mr. Gurmeet Singh Makker, AOR  
Ms. Indira Bhakar, Adv.  
Mr. Vinayak Sharma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

In the facts and circumstances, without entering into the rival contentions, it would be appropriate to transfer the Petitioners to some other jail so to allay the apprehension of all concerned.

As requested, list on 20.06.2022 to enable the respondents to take a decision on the appropriate jail to which the petitioners can be transferred.

(NEELAM GULATI)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)